

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 319

IA-538/2022 IA-1397/2021

In

IB-59(ND)/2021

IN THE MATTER OF:

IndiaBulls Housing Finance Ltd

Vs

Mohit Singh

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 09.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Vishrutyi Sahni, Adv

For the RP : Mr. Naimish Tewari, Mr. Ahsan Ahmad along with
Mr. Rajiv Ranjan, Advocate.

ORDER

IA-1397/2021:-

This application has already been disposed of vide order dated 17.12.2021 and wrongly listed. The Registry is directed not to list the application again.

IA-538/2022:-

One week time granted to the Respondent/Personal Guarantor to file objections to the Report filed by the Resolution Professional.

List the matter on **22.02.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**